

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT  
LOK SABHA

UNSTARRED QUESTION No. 949

TO BE ANSWERED ON FEBRUARY 8, 2017

DEVELOPMENT AREAS

No. 949 DR. UDIT RAJ:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a): whether the Government proposed to declare development areas under section 12 of the Delhi Development Act, 1957;

(b): if so, the details thereof and the time by which it is likely to be declared;

(c): whether the Government proposes to declare 89 villages in the NCT of Delhi as Urban villages under section 507 of the Delhi Municipal Corporation Act, 1957; and

(d): if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(RAO INDERJIT SINGH)

(a) to (d): Declaration of the villages, falling in land pooling area, as (i) development area under Section 12 of Delhi Development Act, 1957 by the Lieutenant Governor, Delhi after seeking the views of Municipal Corporations of Delhi (MCDs), and (ii) urban areas under Section 507 of Delhi Municipal Corporation Act, 1957 by the concerned MCDs after the approval of Government of National Capital Territory of Delhi, is a statutory requirement for implementation of the policy. Delhi Development Authority has taken up the matter with the Government of National Capital Territory of Delhi and the same has been reviewed in the Ministry.

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